

**Central Administrative Tribunal
Jammu Bench, Jammu**



T.A. No.5960/2021
(SWP No.728/2011)

Thursday, this the 1st day of July, 2021

(Through Video Conferencing)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd Jamshed, Member (A)

1. Khalid Abdullah, aged 31 years,
S/o Naimat Ullah,
R/o Ghambir Mughlan,
Tehsil-Manjakote, District Rajouri.
2. Altaf Ali Mir,
Aged 29 years,
S/o Ali Mohd Mir,
R/o Rajdhani,
Tehsil Thanamandi,
District Rajouri.
3. Mohd. Khaliq, Aged 28 years,
S/o Sh. Mubashar Ahmed,
R/o Kotli Kalaban,
Tehsil and District Rajouri.
4. Tahira Khanam Manhas,
Aged 28 years,
D/o Mohd. Aslam Manhas,
R/o Ghambir Mughlan,
Tehsil Manjakote, District Rajouri.
5. Shokat Ali, Aged 28 years,
S/o Bhag Hussain,
R/o Rajdhani, Tehsil Thanamandi,
District Rajouri.
6. Kuldeep Raj, Aged 33 years,
S/o Dwarika Nath,
R/o Village Seiya, Tehsil Sunderbani,
District Rajouri.

..Applicants

(Mr. M I Sher Khan, Advocate)



VERSUS

1. State of Jammu and Kashmir through
Commissioner/Secretary to Govt.
Education Department,
Civil Secretariat, Jammu/Srinagar.
2. Director School Education, Jammu.
3. Chief Education Officer, Rajouri.
4. Principal,
Govt. Higher Secondary School Ghambir
Mughlan, District Rajouri.
5. Principal,
Govt. Higher Secondary School Khawas,
District – Rajouri.

..Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

ORDER (ORAL)**Mr. Justice L. Narasimha Reddy:**

The applicants were working as Guest Lecturers in 10+2 category. They filed SWP No.711/2011 before the Hon'ble High Court of Jammu & Kashmir, with a prayer to direct the respondents to consider their cases for regularization, in accordance with the policy framed by the Government of J&K for regularization. The Hon'ble High Court passed an interim order dated 06.04.2011, directing that the applicants shall not be disengaged until regular appointment to the post held by them is made.

2. The SWP has since been transferred to the Tribunal in view of reorganization of the State of Jammu and Kashmir and renumbered as T.A. No.5960/2021.

3. Today, we heard Mr. M I Sher Khan, learned counsel for applicant and Mr. Rajesh Thappa, Deputy Advocate General for the respondents.

4. The applicants claim to be working as Guest Lecturers at 10+2 level. Though there existed schemes for regularization of certain categories of employees, it is stated that there is none for Guest Lecturers.

5. Be that as it may, the Hon'ble High Court protected the interests of the applicants by directing that they shall not be replaced by another set of Guest Lecturers.

6. We, therefore, dispose of this T.A. in terms thereof.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

July 1, 2021
/sunil/rk/

